

## FORM NO - 4

(See Rule 12)

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

**ORDER SHEET**Original Application No. 508 of 199-2000Applicant (s) Hemobrinda Dutta Ray Respondent (s) Chairman of AndhraAdvocate for Applicant (s) M. B. Pal Advocate for Respondent (s) M. A. K. Bose  
A. Pal  
A. Misra

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><del>I.P.O/B.D. for Rs.50/- filed For Registration please.</del></p> <p><i>S.O.</i> <i>2/11/00</i></p> <p>Notice issued to all the resps. by Regd. with A.D. Post.</p> <p><i>R.A.S.</i> <i>S.O.</i> <i>9/01/2000</i></p> <p>Counter not filed</p> <p><i>22-1-01</i></p> <p><i>Regd.</i> <i>J.D.M.</i></p> <p>3-1-2001.</p> <p>Parties are absent on call. No steps taken to report The Respondents as the learned S. S. C has already filed Memo of appearance. The Lawyers are on strike. Put up on 22-1-2001. for counter.</p>	<p><b>REGISTER</b></p> <p><i>Registrar</i></p> <p>1. Order dt. 7-11-2000. Defect pointed out by the Registry is ignored. Let the OA be registered. Seen the petition. Heard learned counsel for the applicant. Issue notice to the Respondents requiring them to file counter within four weeks from the date of receipt of notice. Adjourned to 3.1.2001.</p> <p><i>vice-Chairman</i> <i>Member (Judicial)</i></p> <p>2. ORDER DT. 23. 2. 2001.</p> <p>It is submitted by learned counsel for the petitioner Shri A. Pal that he does not want to pursue the O. A. as he has got the relief already in the hands of the Departmental Authorities. He has received the memo in this connection. We have heard Mr. D. K. Mallick on behalf of Respondents' counsel Shri A. K. Bose also.</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Counter not filed.

12/1/2001

Regrs.

In view of the ~~fact~~ the OA is disposed of as not being pressed.

*J. S. Jay*  
vice-Chairman  
23/1/2001

*Member (Judicial)*

22-1-2001.

Learned S.c.h.s.c prays for time to file Counter. Henc. prayer is allowed to file Counter by 5-2-2001.

*J. S. Jay*  
22/1/2001

**REGISTRAR**

Counter not filed.

12/2/2001

Regrs.

5-2-2001.

Learned S.c.h.s.c files one MA and prays for 4 weeks time to file Counter on the ground stated therein. Henc. prayer allowed to file Counter by 23-2-2001.

*J. S. Jay*  
5/2/2001

**REGISTRAR**

for Orders on Memo  
reg. withdrawal of CA-  
Copy sealed.

12/2/2001

Rever

Four copies of final  
Or. dt. 23-2-2001 given  
to both sides.

*J. S. Jay*  
26/2/2001

S. C.J.